

**NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH**  
*(through web-based video conferencing platform)*

Item No. 110  
IA No. 18/JPR/2020  
Cont. A. No. 04/JPR/2021  
CA No. 71/JPR/2021  
CA No. 08/JPR/2022  
IA (CA) No. 13/JPR/2022  
CA No. 19/JPR/2022  
CA No. 36/JPR/2022  
IA (CA) No. 34/JPR/2022  
IA (CA) No. 35/JPR/2022  
CA No. 50/JPR/2022  
IA (CA) No. 55/JPR/2022  
IA (CA) No. 56/JPR/2022  
IA (CA) No. 11/JPR/2023  
CA No. 26/JPR/2023  
CP No. 397(ND)/2017  
TA No. 43/2018  
Under Section 242 of  
Companies Act, 2013

**In the matter of:**

**Dinesh Kumar Jalan & Ors.**

...Petitioners

Versus

**M/s Prestige City Developers Pvt. Ltd. & Ors.**

...Respondents

**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

**Present Through Video Conferencing: -**

For the Petitioner : Amol Vyas, Adv.  
For the Respondent : Pooja Nuwal, Proxy

**ORDER**

List the matter on 27.05.2024.

Sd-

(Rajeev Mehrotra)  
Technical Member

Sd-

(Deep Chandra Joshi)  
Judicial Member

April 17, 2024

M.S.